

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1865/2020



This the 27th day of May, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Ajaz Ahmad Abbasi, S/o Mohammad Yaqoob, R/o Niloosa Uri Baramulla, aged about 38 years,

.....Applicants

(Advocate: Mr. Syed Sajad Geelani-Not Present)

Versus

Union of India through Managing Director, NHPC, Hamkant Tower, 98, Nehru Place, New Delhi and 2 ors.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

This TA (T.A. No. 62/1865/2020) arises out of SWP No.1448/2017, wherein relief is claimed against National Hydroelectric Power Corporation (NHPC). This Tribunal does not have jurisdiction in respect of the employees of NHPC. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Manish/Shashi/Arun